

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/TT/2014

- Subject : Determination of transmission tariff from DOCO to 31.3.2019 for **(1)** 765 kV 3x80 MVAR Bus Reactor at Bina S/S along with associated bays (Ant. DOCO: 1.11.2014), **(2)** 765 kV 4x80MVAR Bus Reactor at Indore S/S with bays (DOCO: 2.8.2014), **(3)** 765 kV 3x80 MVAR Line Reactor along with associated bays at Gwalior S/S (to be used as Bus Reactor under Interim contingency scheme till readiness of 765 kV S/C Gwalior- Jaipur Ckt-2 T/L) (Ant. DOCO: 1.12.2014) **(4)** 765 kV S/C Gwalior- Jaipur Ckt-2 T/L and bay extension of 765/400 kV Phagi (RVPN- Jaipur) S/S (Ant. DOCO: 1.2.2015) and **(5)** 765 kV S/C Bina- Gwalior Ckt-3 T/L (DOCO: 7.5.2014) under transmission system for phase-1 Generation Projects in Odisha - Part-C.
- Date of Hearing : 24.11.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : GMR Kamalanga Energy Limited and 14 others
- Parties present : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for five assets under Transmission System for Phase-1 Generation Projects in Odisha-Part-C for the 2014-19 tariff period. Out of five assets, Asset 2 and Asset 5 were commissioned on 2.8.2014 and 7.5.2014 respectively. Asset 1, Asset 3 and Asset 4 are anticipated to be commissioned on



1.11.2014, 1.12.2014 and 1.2.2015 respectively. He further requested to grant AFC for the instant assets as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission observed that the anticipated date of commercial operation of one of the assets has already lapsed. The Commission, for the purpose of grant of Annual Fixed Charges under Regulation 7(7) of the 2014 Tariff Regulations, directed the petitioner to submit the status of the commissioning of the Asset-1, 3 and 4 and the trial operation certificates of the commissioned assets, issued by RLDC within seven days from the date of issue of this Record of Proceedings on affidavit with a copy to all the respondents. The Commission further directed the petitioner to submit the following information for the purpose of consideration of grant of final tariff determination, on affidavit before 26.12.2014 with a copy to all the respondents:-

- a) The reasons for anticipated delay of around 1 to 10 months in commissioning of the assets alongwith documentary evidence and chronology of the events as per the table given below:-

Asset	Date/ period of event	Event	Time taken	Reason for delay

- b) There is cost variation of 7.85%, 38.7% and 23.3% in Asset-1, 2 and 3 respectively and also in Asset-5. The reason and justification for cost over-run and cost variation in case of the said assets in the following items as per Form 5 (page no. 115,141,171 & 216 of the petition) along with documentary evidence:-

Items	Asset wise % Cost variation				
	1	2	3	4	5
Compensatory equipment (Reactor SVCs etc.)	14.85	79.51	16.81		
Preliminary investigation, RoW forest clearance, PTCC general civil works etc.	--	--	--	--	77.79
Conductor					11.40
Earthwire	--	--	--	--	13.5
Hardware fitting	--	--	--	--	46.41
Erection, stringing & civil works including foundation	--	--	--	--	23.25
PLCC	--	--	--	--	47.0
Structure for switchyard	673.17	187.74	116.1	--	--
Auxiliary system	39.11	553.44	144.0	--	--

c) Form 5 of Asset-4.

3. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

(T. Rout)
Chief Legal

